CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 546/2016 O.A. No. 3131/2016

New Delhi, this the 3rd day of November, 2016.

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) HON'BLE MR. P.K. BASU, MEMBER (A)

Pardeep Kumar, Aged about 36 years, S/o Shri Joginder Singh, R/o H.No.59, V&P.O.-Tikri Kalan, Near Old Chaupal Tikri Kalan, New Delhi.

.. Petitioner

(By Advocate: Shri Anmol Pandita)

Versus

- 1. Shri G.C. Mishra,
 Director/Headquarters,
 Delhi Fire Service Headquarters,
 Connaught Place,
 New Delhi-110001.
- 2. Shri Vipin Kantal, Chief Fire Officer, Delhi Fire Service, Connaught Place, New Delhi-110001.

.. Respondents

(By Advocate: Mrs. Harvinder Oberoi with Shri K.M. Singh)

ORDER (ORAL)

Justice M.S. Sullar, Member (J)

At the very outset, learned counsel for the respondents has placed on record the copy of provisional, "No Objection Certificate"

CP 546/2016 in OA 3131/2016

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dated 02.11.2016, issued in favour of the petitioner in compliance

of the order of this Tribunal.

2. In this view of the matter, since the respondents have

substantially complied with the direction contained in the order

dated 24.10.2016 of this Tribunal, so no further action is required

to be taken in the matter.

3. Therefore, without prejudice to the rights of the parties, in any

manner, during the course of hearing of the main O.A., the

Contempt Petition (CP) is hereby dismissed as having become

infructuous, as prayed for. The rule of contempt is accordingly

discharged.

(P.K. BASU) Member (A) (JUSTICE M.S. SULLAR)
Member (J)
03.11.2016

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